

12.43 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I would like to seek the indulgence of the House in suggesting a slight change in the order of business for the current week. Government would like precedence to be given to the discussion and voting on the Demands for Grants relating to the Minister of Commerce, Civil Supplies and Co-operation over the Demands of the Ministries of Ex- ternal Affairs and Steel and Mines. If the House agrees, the Agenda for Saturday the 25th and Monday the 27th June will be revised to read:

“Discussion and voting on Demands under the control of:

- (1) Ministry of Commerce, Civil Supplies and Cooperation;
- (2) Ministry of Steel and Mines;
- (3) Ministry of External Affairs.

I wish to add that any inconvenience which may be caused to the Hon. Members because of the change that the Government propose may kindly be excused.

12.45 hrs.

ELECTIONS TO COMMITTEES

(i) TEA BOARD

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO- OPERATION (SHRI MOHAN DHA- RIA): I beg to move:

“That in pursuance of sub- section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as

members of the Tea Board, subject to the other provisions of the said Act and the Rules made there- under”.

MR. SPEAKER: The question is:

“That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder”.

The motion was adopted

(ii) COFFEE BOARD

SHRI MOHAN DHARIA: I beg to move:

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provi- sions of the said Act”.

MR. SPEAKER: The question is:

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two mem- bers from among themselves to serve as members of the Coffee Board; subject to the other provi- sions of the Act”.

The motion was adopted

(iii) CARDAMOM BOARD

SHRI MOHAN DHARIA: I beg to move:

“That in pursuance of sub-section (3) (c) of Section 4 of the Carda- mom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among them- selves to serve as members of the Cardamom Board, subject to the other provisions of the said Act”.